

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

TWENTY-FOURTH REPORT

(Presented on 28.3.2012)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-fourth Report.

2. The Committee met on 26 March, 2012 for

- I. Examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Sarvashri Satpal Maharaj, Mangani Lal Mandal and Prof. (Dr.) Ranjan Prasad Yadav, M.Ps.

Examination of the Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2012 (Insertion of new article 22A) by Dr. Bhola Singh, M.P.

The Bill seeks to insert a new article 22A in the Constitution with a view to make the following 'rights of children' as fundamental rights -

- (i) post-natal care up to two years after birth;
- (ii) access to children parks, sports facilities and other provision of enjoyment or entertainment;
- (iii) quality education from nursery up to higher secondary level;
- (iv) comprehensive healthcare up to eighteen years of age;
- (v) crèche facilities, if both the parents are employed;
- (vi) learning music, arts, fine arts and literature; and
- (vii) nutritious meal and diet during school hours free of cost.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to three resolutions as follows :-

- (i) Resolution by Shri Satpal Maharaj regarding steps to curb indiscriminate and illegal exploitation of natural resources particularly illegal mining, quarrying, etc. - 2 hours
- (ii) Resolution by Shri Mangani Lal Mandal regarding setting up of a Commission to identify families living below poverty line. - 2 hours
- (iii) Resolution by Prof. (Dr.) Ranjan Prasad Yadav regarding setting up of a Central University in Motihari District of Bihar. - 2 hours

Recommendations

5. The Committee recommend that –

- (i) Dr. Bhola Singh be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) the allocation of time to three resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

26 March, 2012

6 Chaitra, 1934 (Saka)

KARIYA MUNDA

Chairman,

Committee on Private Members' Bills and Resolutions.